



Court No.3

**HIGH COURT OF SIKKIM**  
Record of proceedings

**R.F.A. No.04 of 2023**

THE VICE PRESIDENT OF  
 M/S DANS ENERGY PRIVATE LTD. .... APPELLANT

VERSUS

ADITYA KUNGA GURUNG,  
 THROUGH REGISTERED POWER OF ATTORNEY  
 .... RESPONDENT

Date: 09.09.2024

CORAM :

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Appellant : Mr. Rahul Rathi, Advocate.  
 Ms. Khushboo Rathi, Advocate.  
 For Respondent : Mr. N. Rai, Senior Advocate with  
 Ms. Tara Devi Chettri and Mr. Yozan  
 Rai, Advocates.

.....

**I.A. No. 01 of 2024**

An application for placing on record of the Deed of Compromise and Money receipt has been filed by the appellant. The application is allowed and the Compromise Deed and the Money receipt are taken on record. RFA No. 04 of 2023 is disposed of in terms of the Deed of Compromise dated 18.07.2024. Both the documents are taken on record. The decree in terms of the Compromise Deed be drawn accordingly.

**Judge**